

[*English*]

SHRI S. B. CHAVAN: I can well understand the contention of the Leader of the Opposition that a better phraseology should have been used. I can go deep into the matter and try to find out as to how best we can possibly modify the same. But I can say that this Bill has been brought about because of the threat perception that we see. If classification as such is required and if the Government were to come to the same conclusion that in the case of any ex-Prime Minister, if we have the similar kind of threat perception, certainly, at that time, we can consider as to whether any amendment in the Act is necessary. But as things stand today, the perception of the Government is that there is a real danger to the lives of the family members of the ex-Prime Minister Shri Rajiv Gandhi and that is why this Bill was necessary. This is quite a reasonable restriction and the Court's exemptions are also admitted and that is why I would request Shri George Fernandes not to press for it.

MR. SPEAKER: The hon. Members have made their points.

The question is:

"That leave be granted to introduce a Bill to amend the Special Protection Group Act, 1988."

The motion was adopted.

SHRI S. B. CHAVAN: I introduce the Bill.

13.10 hrs.

MATTERS UNDER RULE 377

[*English*]

MR. SPEAKER: The House now shall take up matters under rule 377. Shri P. C. Chacko.

- (i) **Need to issue 'title deeds' of their properties to the agriculturists of Kerala**

SHRI P. C. CHACKO (Trichur): A large number of agriculturists of Kerala occupying the forest land prior to 1977 are denied the titles of their properties. Their hard toil contributed a great deal to produce more agricultural produce and earn valuable foreign exchange by producing cash crops for export. Governments, both at the Centre and in the State, had promised time and again that the titles will be distributed. Kerala Government's request to Central Government to exempt these people from Central Forest Act Provisions has not been granted so far. Expeditious steps may be taken by the Ministry of Environment and Forests to issue title deeds to the farmers.

- (ii) **Need to open a TV centre at Nowrangpur in Koraput district Orissa**

SHRI K. PRADHANI (Nowrangpur): Nowrangpur Parliamentary Constituency in Koraput District is the second largest district in the country predominantly inhabited by backward people. The area is larger than some of the small States in the country and the population also is more than that of Meghalaya. The electronic media i.e. television centre, is the latest method to educate the people. There is no television centre in that constituency.

I, therefore, urge upon the Information and Broadcasting Minister to open a centre there early in the interest of the people there.

- (iii) **Need to review and reinforce the Tractor (Distribution and Sale) Control Order, 1971**

[*Translation*]

SHRI GABHAJI MANGAJI THAKORE (Kapadwanj): Mr. Speaker, Sir, the Government had issued the Tractor (Distribution and